

F. No. J-18/71/2023-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 17th May, 2023

ORDER

The President is pleased to accept the resignation of **Shri Vilav Kailashchandra Bhatia**, Central Government Counsel for High Court of Gujarat, with effect from the date of this order.

2. Consequent upon above acceptance of resignation, the name of Shri Vilav Kailashchandra Bhatia, Advocate figuring at serial number 16 in the table in this Department's Order No. 36(8)/2015-Judl. dated 06.04.2015 read with Order No. J-11017/6/2018-Judicial dated 09.04.2018, **stands deleted**.

3. Hindi version of this order will follow.


(Vijay Kumar Sharma)
Joint Secretary & Legal Adviser

Copy for information (through email) to:

1. PS to Hon'ble MLJ/ Sr. PPS to Hon'ble MSLJ.
2. Sr. PPS to Law Secretary/PSO to AS (RSV)/PSO to AS (RM)/Sr. PPS to AS (ARR)/ Sr. PPS to JS&LA (SA) / PSO to JS&LA (PS)
3. PPS to Ld. AGI/PS to Ld. SGI.
4. Shri Devang G. Vyas, Addl. SGI, High Court of Gujarat.
5. The Registrar, High Court of Gujarat at Ahmedabad.
6. Shri Vilav Kailashchandra Bhatia, Advocate.
7. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
8. Hindi Section, Department of Legal Affairs, for translation of this order.
9. Office/spare copies.


(Lakka Muneswara Rao)
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